

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

\*\*\*\*

**RAJYA SABHA  
UNSTARRED QUESTION NO.915  
TO BE ANSWERED ON THURSDAY, THE 9<sup>th</sup> February, 2023**

**VACANCIES IN LAW COMMISSION**

**915.SMT. PRIYANKA CHATURVEDI:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether it is fact that the post of Chairperson of the Law Commission has been vacant, if so, the reasons therefor; and
- (b) the criteria of selection, tenure and appointment of Chairperson of the Law Commission, the details thereof?

**ANSWER**

**MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJJU)**

**(a) &(b):** The 22<sup>nd</sup> Law Commission of India (LCI) was constituted for a period of three years w.e.f. 21<sup>st</sup> February, 2020. It is headed by a full-time Chairperson. The Chairperson of the 22<sup>nd</sup> LCI has assumed office w.e.f. the forenoon of 9<sup>th</sup> November, 2022. A persons eligible for appointment as Chairperson of 22<sup>nd</sup> Law Commission may either be serving Judge of Supreme Court / High Court or from other category of persons, which includes retired Judge. The tenure of Chairperson of 22<sup>nd</sup> LCI is co-terminus with term of the Commission.

\*\*\*\*\*